

ITEM NO.22

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 191/2023

ANKUR BHAKER

Petitioner

VERSUS

UNION OF INDIA & ORS.

Respondents

(FOR ADMISSION and IA No.33967/2023-PERMISSION TO APPEAR AND ARGUE
IN PERSON)

Date : 24-03-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Permission to appear and argue in person is allowed.

After hearing learned counsel for the petitioner-in-person, we
are not convinced that the petitioner has made out a case for
interference.

The Writ Petition stands dismissed.

Pending application(s), if any, shall stand disposed of.

(NITIN TALREJA)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR